

THE FOOD CORPORATION (EIGHTH AMENDMENT) RULES, 1966

THE DEPUTY MINISTER IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI D. ERING): Sir, I beg to lay on the Table a copy of the Ministry of Food, Agriculture, Community Development and Co-operation Notification G.S.R. No. 1831, dated the 25th November, 1966 publishing the Food Corporation (Eighth Amendment) Rules, 1966, under sub-section (3) of section 44 of the Food Corporations Act, 1964. [Placed in Library. See No. LT-30/67].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955

SHRI D. ERING: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Food, Agriculture, Community Development and Co-operation;

- (i) Notification G.S.R. No. 185, dated the 2nd February 1967, issued under section 5 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-201/67].
- (ii) Notification G.S.R. No. 381/Ess. Com/Sugar, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-200/67].

NOTIFICATIONS UNDER THE DELIMITATION COMMISSION ACT, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI D. R. CHAVAN): Sir, I lay on the Table a copy each of eighteen Notifications of the Election Commission, issued under sub-section (1) of section 11 of the Delimitation Commission Act, 1962. [Placed in Library. See No. LT-203/67].

DELIMITATION COMMISSION NOTIFICATION

SHRI D. R. CHAVAN: Sir, I also beg to lay on the Table a copy of the Delimitation Commission Notification S.O. No. 3513, dated the 16th November, 1966, in respect of the delimitation of Parliamentary Constituencies in the State of Jammu and Kashmir. [Placed in Library. See No. LT-202/67].

EIGHTEENTH REPORT OF THE COMMITTEE ON PETITIONS

PANDIT S. S. N. TANKHA (Uttar Pradesh): I beg to present the Eighteenth Report of the Committee on Petitions.

MOTION FOR ELECTION TO THE CENTRAL ADVISORY BOARD OF EDUCATION AND PROGRAMME THEREOF

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): I beg to move the following motion:

"That in pursuance of sub-clause (d) of clause (2) of paragraph 8 of the Government of India (Education, Health and Lands Department) Resolution No. F.122-3/35-E, dated the 8th August, 1935, as amended, this House do proceed to elect, in such manner as the Chairman may direct, one member from among the members of the House to be a member of the Central Advisory Board of Education."

The question was put and the motion was adopted.

MR. CHAIRMAN: I have to inform the Members that the following dates have been fixed for receiving nominations and for holding election,